

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2024 along with IA No. 102/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 85,28,38,326.10/- (Rupees Eighty-Five Crores Twenty-Eight Lakhs Thirty-Eight Thousand Three Hundred Twenty-Six point 10 paise only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.

Petitioner : Chhattisgarh State Power Distribution Company Limited (CSPDCL)

Respondents : Adani Solar Energy Jaisalmer One Pvt. Ltd. (ASEJOPL) and Ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Shri Amit Kapur, Advocate, ASEJOPL
Ms. Poonam Sengupta, Advocate, ASEJOPL
Ms. Sakshi Kapoor, Advocate, ASEJOPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Respondent No.1 filed its reply to the IA only on 9.1.2026 and accordingly, sought three weeks therefrom to file a rejoinder, as allowed *vide* the Record of Proceedings for the hearing dated 10.11.2025. Allowing this request, the Commission permitted the Petitioner to file its rejoinder within three weeks.

2. The Petition, along with IA, will be listed for hearing on **5.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

